

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 136/TL/2021

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Fatehgarh Bhadla Transco Limited.

Petitioner : Fatehgarh Bhadla Transco Limited (FBTL)

Respondents : SBE Renewables Seventeen Private Limited and 8 Ors.

Petition No. 141/AT/2021

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Fatehgarh Bhadla Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Petitioner : Fatehgarh Bhadla Transco Limited (FBTL)

Respondents : SBE Renewables Seventeen Private Limited and 8 Ors.

Petition No. 137/TL/2021

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Sikar New Transmission Limited.

Petitioner : Sikar New Transmission Limited (SNTL)

Respondents : SBE Renewables Seventeen Private Limited and 8 Ors.

Petition No. 138/AT/2021

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Sikar New Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Petitioner : Sikar New Transmission Limited (SNTL)

Respondents : SBE Renewables Seventeen Private Limited and 8 Ors.



Petition No. 139/TL/2021

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Sikar-II Aligarh Transmission Limited.

Petitioner : Sikar-II Aligarh Transmission Limited (SATL)

Respondents : SBE Renewables Seventeen Private Limited and 5 Ors.

Petition No. 140/AT/2021

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Sikar-II Aligarh Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Petitioner : Sikar-II Aligarh Transmission Limited (SATL)

Respondents : SBE Renewables Seventeen Private Limited and 5 Ors.

Date of Hearing : 6.8.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Burra Vamsi Rama Mohan, FBTL, SNTL and SATL
Shri V. C. Sekhar, FBTL, SNTL and SATL
Shri Ankit Kumar, RECPDCL
Shri Neeraj Singh, PFCCL
Shri Manish Agrawal, PFCCL
Shri Anubhav Kansal, PFCCL
Shri Harish Bhakuni, PFCCL
Shri Swapnil Verma, CTU
Shri Siddharth Sharma, CTU
Shri Ranjeet Rajput, CTU

Record of Proceedings

Case was called out for virtual hearing.

2. The representative for the Petitioners submitted that Petition Nos. 136/TL/2021, 137/TL/2021 and 139/TL/2021 have been filed for grant of transmission licence under Section 14 of the Electricity Act, 2003 ('the Act') and Petition Nos. 138/AT/2021, 140/AT/2021 and 141/AT/2021 have been filed for adoption of transmission charges under Section 63 of the Act.

3. In response to a specific query of the Commission as to whether the Projects involved in these Petitions or the up-stream or down-stream systems to these Projects fall within the priority and potential habitats of Great India Bustard ('GIB') and consequently, are subject to measures in terms of order of Hon'ble Supreme Court dated 19.4.2021 in IA No.85618/2020 in WP (Civil) No. 838 of 2019, the representative of the Petitioners sought time to furnish his response in this regard.

4. The Commission sought response from CTU about above query. However, despite being present in the hearing, none of the representative acknowledged their presence on behalf of CTU.

5. The Commission directed the Petitioners and Central Transmission Utility to file their respective response to the aforesaid query on or before 13.8.2021. The Commission directed CTU and Bid Process Coordinator ('BPC') to depute the officers well acquainted with the facts to assist the Commission in the next date of hearing. The Commission further directed that the representatives of CTU and BPC must be present for all cases of transmission licence and adoption of tariff in future.

6. These Petitions shall be listed for hearing on 18.8.2021.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**